CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 556/MP/2026 along with IA No. 183/2026

Subject	:	Petition under Section 79(1)(c), (f) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter- State Transmission System) Regulations, 2022 inter alia seeking directions to Central Transmission Utility of India Limited to accept the documents demonstrating rights over the land parcels standing in the name of the subsidiary company executing the Project of the Connectivity Grantee (parent company) for the change in land parcels under Regulation 5.10.
Petitioner	:	Tata Power Renewable Energy Limited & Anr.
Respondent	:	Central Transmission Utility of India Ltd.
Date of Hearing	:	**16.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Venkatesh, Advocate, Tata Power Shri Suhael Buttan, Advocate, Tata Power Shri Nikunj Bhatnagar, Advocate, Tata Power Ms. Pragya Narain. Advocate, Tata Power

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition has been filed *inter alia* seeking directions to the Respondent, CTUIL, to accept the documents demonstrating rights over the land parcels standing in the name of the subsidiary company, i.e., Petitioner No. 2, TP Vardhaman Surya Limited, executing the Project of the Connectivity Grantee (parent company) i.e., Petitioner No. 1, for the change in land parcels under Regulation 5.10 of the GNA Regulations in respect of the 189 MW Solar Power Project with Connectivity at Gadag-II PS, Karnataka. Learned counsel further submitted that, since the Project is scheduled to be commissioned in December 2026, the matter may be listed for further hearing at an early date.

2. After hearing the learned counsel for the Petitioners, the Commission directed as under:

(a) Admit and issue notice to the Respondent.

(b) The Respondent to file its reply, if any, within two weeks with a copy to the Petitioners, who may file their rejoinder, if any, within two weeks thereafter.

(c) IA No. 183/2026 filed for an urgent listing, having served its purpose, stands disposed of.

3. The Petition will be listed for hearing on **19.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)